

[Shri Chiranji Lal Sharma]

productive. Let there be therefore no more cadre-review. If possible we should progressively revert to the pre-cadre rank structure hierarchy. What is needed is the respect and genuine concern at all levels for our men and officers. And for this the initiative should come from the Government itself.

As a first step, the warrant of precedence should be revised to grant to our Defence officers their rightful gradation as per their rank and status.

The Government of India has taken a realistic and long term strategic view of our national interests while formulating the policy on Sri Lanka. The whole nation by and large has endorsed the Indo-Sri Lanka Accord. I wish our Defence Forces a speedy and smooth success in their ongoing mission in Sri Lanka.

By virtue of our size and geographical location at the head of the Indian Ocean, we as a nation cannot abdicate our manifest role as the leading-most power of the region. By this, I certainly do not wish to suggest, not even by implication, that we adopt a big brother attitude towards our neighbours or look like hegemonistic in our overall attitude or in any way appear to be chauvinistic because that will run counter to the basic tenets of our policy of peaceful co-existence which is the sheet anchor of our foreign policy.

But all the same we cannot shy away from our resultant responsibility as the pre-eminent nation of South Asia. And it is in this context that the role of our Defence Forces assume paramount importance. India must possess a first rate strike force, a fighting machine equipped with the modern weapon-system manned by fully trained matured men of high morale. It is then and then alone that we will be able to safeguard our maritime interests.

MR. DEPUTY SPEAKER : The Hon. Member may continue his speech on Monday.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

Fifty First Report

[English]

SHRI C. JANGA REDDY : (Hanamkonda) Sir, on behalf of Shri Ram Awadh Prasad I beg to move the following :

“That this House do agree with the Fifty-first Report of the Committee on private Members’ Bills and Resolutions presented to the House on the 20th April, 1988.”

MR. DEPUTY SPEAKER : The question is :

“That this House do agree with the Fifty-first Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 20th April, 1988.”

The motion was adopted

15.31 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

[English]

MR. DEPUTY SPEAKER : Now there are Bills for introduction. Shri Sharad Dighe ..

SHRI SHARAD DIGHE (Bombay North Central) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted

SHRI SHARAD DIGHE : Sir, I introduce the Bill.